

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT – II

Item No. 216
15(ND)2013

IN THE MATTER OF:

Sidharth Gupta

... **Applicant/Petitioner**

Versus

Rekha Gupta & Ors.

... **Respondent**

Under Section: 397-398

Order delivered on 13.07.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L.N. GUPTA,
HON'BLE MEMBER (T)

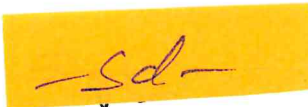
PRESENT:

For petitioner, Adv Saurabh Kalia and Adv Kanvi Nagpal

ORDER

Heard the Ld. Counsel appearing for the Petitioner. We notice that on the last occasion, we directed the Petitioner to upload the documents but it appears that only the part of the documents are uploaded. Therefore, the Petitioner is well advised to upload the complete documents within a week from today. Since, it is the oldest matter, list the matter on 25th August 2021 at 12 noon.

Ld. Counsel appearing for the Petitioner also informed that in the Order dated 9th December 2020, in place of his name as Petitioner's Counsel, it is mentioned Respondent Counsel. The same is hereby corrected so as to read as Petitioner's Counsel in place of Respondent Counsel.



(L. N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)